BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 139/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.01.2018

Name of the Company:

Invent Assets Securitisation & Reconstruction Pvt Ltd.

V/s.

Shah Alloys Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. Ashish, c. Doshi

PCS

Pettoness

Markey

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ORDER

Learned PCS Mr. Ashish Doshi present for Financial Creditor/ Petitioner. None present for Respondent.

Learned PCS for petitioner stated that the matter is settled and he needs two three days to file purshish.

List the matter on 24.01.2018.

MANORAMA KUMARI MEMBER JUDICIAL

BHKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 22nd day of January, 2018.